

Facilities/benefits to members of Associations of Kendriya Vidyalaya Sangathan under JCM Scheme

3049. SHRIMATI BIJOYA CHAKRAVARTY:

SHRI ASHOK NATH VERMA:

SHRI RAM AWADHESH SINGH:

KUMARI SAYEEDA KHATUN:

SHRI YALLA SESI BHUSHANA RAO:

DR. BAPU KALDATE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to extend the facilities/benefits which are admissible to the recognised associations/federations of the Central Government employees to the office-bearers of similar associations under JCM Scheme of Kendriya Vidyalaya Sangathan; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): (a) and (b) The facilities/benefits as indicated in the enclosed Statement have already been extended to the Recognised Service Associations of the Kendriya Vidyalaya Sangathan. (See below) The other facilities as applicable to the service associations of the Central Government employees are being examined.

Statement

Facilities/benefits to the recognised service Associations of Sangathan employees

I. Special Casual leave:

(a) Special Casual leave to office bearers of the recognised service associations upto maximum period of 20 days in a calendar year for participa-

tion in the activities of the Associations.

(b) Special Casual leave upto 10 days in a calendar year will be admissible to outstation members of executive committee to attend its meetings.

(c) Special Casual leave upto 5 days in a calendar year would be admissible to local delegates and local members of the executive committees for all recognised associations for attending meeting of the association.

It is however, clarified that those who would be availing of casual leave in their capacity as office-bearers, under (a) will not be entitled to avail of casual leave separately in their capacity as executive members of (b) and (c).

The term "Associations/Union/Federations" cover only the main associations, unions and federations and not any of their branches. The facility of special casual leave, would therefore, be available to the office bearers of the main associations and not office bearers of the branch unions/associations.

II. Supply of circulars, office memorandum etc. relating to service matters:

In order to help the service associations in their legitimate activities, copies of orders containing decisions of general interest relating to service matters, circulars, office memorandum etc. relating to conditions of service of employees, which are not marked Top Secret, Secret; Confidential or for Office use only may be supplied to recognised associations of Sangathan employees.

The Sangathan orders convey the current decisions of KVS which are liable to be cancelled or amended from time to time. The fact that copies of such orders are supplied to associations does not constitute an assurance that the conditions of service prescribed therein cannot be changed by Sangathan at any time without notice.

The orders or contents thereof should not be published in bulletins, journals etc. or otherwise supplied to persons other than members of the association. Associations should make appropriate arrangements to ensure that copies of orders supplied to them do not fall into unauthorised hands.

III. Holding of meeting in office/vidyalaya premises:

The recognised associations may be normally permitted by the Head of the Department to hold meetings on the land outside the security zone of office/vidyalaya premises, without detriment to the security of office/vidyalaya and without obstructions of the office/vidyalaya work.

IV. Display of notices by the recognised associations in Kendriya Vidyalaya Premises:

The recognised associations may be permitted to display of notice of non-controversial nature in office/vidyalaya premises subject to the prior approval notices.

The following are the matters that are normally allowed to display on notices/Boards of office/vidyalaya premises:

(i) The date, time, place and purpose of a meeting.

(ii) Statements of accounts of income and expenditure of the Unions/associations.

(iii) Announcements regarding holding of elections excluding canvassing therefor and results thereof.

(iv) Reminders to the membership of the Association/Unions in a general way about the dues outstanding against them.

(v) Announcement relating to matters of general interest to the members of Associations/Unions provided;

(a) they are not in the nature of criticism;

(b) they are not subversive of discipline;

(c) they do not contain objectionable or offensive language; and

(d) they do not contain attacks on individuals, directly or indirectly;

The Associations who display the notices in contravention of the aforesaid provisions will be liable to be debarred from availing of this privilege without prejudice to any other action that may be taken under the rules.

Staff council under JCM in Kendriya Vidyalaya

3050. SHRI GURUDAS DAS
GUPTA:

SHRI YALLA SESI BHUSHANA RAO:

SHRI ASHOK NATH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a Staff Council has been provided for under Joint Consultative Machinery in Kendriya Vidyalaya Sangathan;

(b) the details of its members and method of the composition of the Council;

(c) whether there are any rules regarding conduct of Council's business;

(d) if so, the details thereof; and

(e) the details of the business conducted by the said Staff Council on the 7th March, 1988 alongwith the names of those who participated therein?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): (a) Yes, Sir.

(b) As in statement.— I (See below)